

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**RAJYA SABHA
UNSTARRED QUESTION NO.1880
TO BE ANSWERED ON 16TH DECEMBER, 2025**

POOR ENFORCEMENT OF FSSA, 2006

1880. DR. FAUZIA KHAN:

Will the **Minister of HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) whether there have been recent reports of unchecked food adulteration, whether this is due to weak enforcement of Food Safety and Standards Act, 2006 (FSSA, 2006);
- (b) if so, the unresolved complaints in urban markets;
- (c) if not, the reasons leading to adulteration therefor; and
- (d) whether inspections and penalties have been ramped up, the details thereof?

**ANSWER
THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY
WELFARE
(SHRI PRATAPRAO JADHAV)**

(a) to (d): FSSAI is mandated to lay down science based standards for articles of food and to regulate their manufacture, storage, distribution, sale and import to ensure availability of safe and wholesome food for human consumption. The implementation and enforcement of the Food Safety and Standards Act, 2006 is a shared responsibility between the Central and State Governments.

For ensuring compliance with the prescribed standards, limits, and other statutory requirements under the FSS Act and Food Safety and Standards Regulations (FSSR), FSSAI and its regional offices through States/UTs authorities undertake regular localized or targeted enforcement and surveillance activities. Whenever deviations from standards or violations of FSSR are detected, appropriate regulatory and punitive actions have been taken against the defaulting Food Business Operators (FBOs) as per the provisions of the FSS Act, 2006 and the rules made thereunder.

FSSAI has started Risk Based Inspections System (RBIS) wherein inspections are planned on the risk associated with the Food Businesses. This enables the authorities to carry out inspections of high risk food categories such as milk and milk products, prepared food in more intensive manner.

In the event of any violations, strict regulatory actions have been enforced against the offenders in accordance with the provisions of the Act, Rules and Regulations made thereunder. Details of the enforcement actions undertaken in past five year are as under:-

F.Y	No. of Samples Analysed	No. of Samples found non-conforming	No. of Convictions	Penalties Raised (Cr Rs.)
2024-25	1,70,535	34,388	1265	38.77
2023-24	1,70,513	33,808	1161	76.79
2022-23	1,77,511	44,626	1188	35.98
2021-22	1,44,345	32,934	671	54.77
2020-21	1,07,829	28,347	506	50.75
